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Central Administrative Tribunal, Principal Bench

Review Application No.376 of 2003 in
Original Application No.1014 of 2003

New Delhi, this the 29th day of December, 2003

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. Sarweshwar Jha, Member (A)

1. Govt. of NCT of Delhi
Through Secretary Services,
Govt. of NCT Delhi
Delhi Sachivalaya,
I.T.O., New Delhi
2. The Director (Family Welfare)
Govt. of NCT of Delhi,
Delhi Sectt., I.P.Estate,
New Delhi.
3. Deputy Secretary (Services)
Govt. of NCT of Delhi,
Delhi Sectt., I.P.Estate,
New Delhi.
4. The Administrative Officer,
Delhi Energy Development Agency,
Govt. of NCT of Delhi,
37, Institutional Area
Tughlakabad, New Delhi-62
5. Director General,
Directorate General of
Employment and Training,
Shram Shakti Bhawan,
New Delhi-110001

.... Applicants

Versus

Mr. Bharat Bhushan,
S/o Shri Krishan Lal,
R/o 1925, Rani Bagh,
Shakur Basti, Delhi

.... Respondent

O R D E R (By Circulation)

By Justice V.S. Aggarwal, Chairman

On 13.10.2003, the following order had been
passed in O.A.1014/2003:

"It is not in dispute that the relief has since
been granted to the applicant and the application
has become infructuous. However, learned counsel
for the applicant has contended that the applicant
who is a poor Class-IV employee had to incur

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expenses and, therefore, cost should be awarded.

2. In the facts of the present case, we award Rs.500/- as cost to the applicant. Subject to aforesaid, the application is dismissed to have become infructuous."

2. The review is being claimed by the respondents. By virtue of the review petition, the entire matter cannot be re-opened. Otherwise also, the cost was awarded to the original applicant because he had come to this Tribunal to seek redressal of his grievance which was only granted during pendency of the petition. There is no error apparent on the face of the record.

3. Review petition must fail and is dismissed in circulation.


(Sarweshwar Jha)

Member (A)


(V.S. Aggarwal)
Chairman

/dkm/